

a technoeconomic feasibility study to set up a 5-8 MW OTEC power plant in Andaman Islands.

(c) and (d). Yes, Sir. M/s. Sea Solar Power of USA has made an offer to Tamil Nadu Government for sale of OTEC generated power. Under this proposed project M/s Sea Solar Power have proposed installing a 100 MW TEC plant at their own cost, off the coast of Kulashekharapatnam in Tamil Nadu. Tamil Nadu Government will need to create some infrastructure for evacuation of power from the coast and sign a contract for purchase of power @ about Rs 2.50/KW Hr. on long-term basis. M/s Sea Solar Power has desired the payment in foreign exchange. The matter is under consideration of Tamil Nadu Government. No agreement has been signed in this regard.

Bench of Karnataka High Court

1553. SHRIMATI BASAVA
RAJESWARI:
SHRI V. KRISHNA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a persistent demand by the people of Karnataka for the establishment of a permanent Bench of High Court of Karnataka in the Northern part of the State; and

(b) if so, the time by which the said bench is expected to be set up in the State?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Yes, Sir. However, the Government of Karnataka have not, so far, sent a complete proposal, in consultation with the Chief Justice of the Karnataka High Court, in terms of Section 51 (2) of the

States Re-Organisation Act, 1956.

(b) It is not possible at this stage to indicate the time by which the said Bench is expected to be set up in the State.

[*Translation*]

Crisis in IDPL Units

1554. SHRI HARI KISHORE SINGH:
SHRI SOBHANADREE-
SWARA RAO VADDE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Hyderabad and Muzaffarpur units of Indian Drugs and Pharmaceutical Ltd. are facing financial crisis;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken to revitalise these units:

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) These units are facing financial crisis because of continuous losses. The cumulative losses of Hyderabad and Muzaffarpur units of Indian Drugs & Pharmaceuticals Limited upto 31.3.1992 are provisionally estimated at Rs. 180 crores and Rs. 48 crores respectively.

(c) A proposal for revival of IDPL has been prepared. The proposal, inter alia, envisages restructuring of the capital, expansion of capacities of Penicillin G, Vitamins, setting up of captive power facilities and sub-stations at Rishikesh and Hyderabad besides funding of renewals/replacements, working capital, repayment of loans, discontinuation of non-remunerative

activities. The proposal has been under consideration of the Government and its viability is still to be established. Meanwhile, the company has, in compliance with the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 referred its case to the Board for Industrial and Financial Reconstruction (BIFR).

(b) whether any financial assistance has been provided to Bihar for this purpose during the year 1991-92; and

(c) if so, the details thereof?

[English]

Schemes for Khadi and Village Industries in Bihar

1555. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have formulated any scheme for the development of Khadi and Village Industry in Bihar;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (c). For the development of Khadi and village industry in Bihar, KVIC provides funds to KVIBs and directly aided institutions. Funds disbursed during 1991-92, for the implementation of several KVI programmes were as under:-

(Rs. in Lakhs)

| | | |
|--------------|---|---------------|
| Grant | : | 451.71 |
| Loan | : | 510.19 |
| Total | | 961.90 |

In addition to above, bank finance sanctioned and availed during 1991 was as under:-

(Rs. in Lakhs)

| | | |
|------------|---|---------|
| Sanctioned | : | 1916.29 |
| Availed | : | 473.43 |

KVIC has also sanctioned Rs. 500 lakhs for Central Silver Plant at Saharsa, where a major project has been taken up by KVIC for employment generation through Khadi and poly-vastra.

(a) whether the Government propose to increase the allocation of funds to each State for the rural development programmes during 1993-94 vis-a-vis allocation made in 1992-93;

[Translation]

Funds to States under Rural Development Programmes

1556. SHRI JANARDAN MISRA:
DR. K.V.R. CHOWDARY:
SHRI GABHAJI MANGAJI
THAKORE:

Will the PRIME MINISTER be pleased to state:

(b) if so, the details thereof, State-wise and programme-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (c). The outlay for rural